

(b) The jurisdiction of a Zone is decided on the basis of operational/administrative requirements and not on regional considerations. Besides, transfer of Waltair Division from East Coast Railway to South Central Railway will seriously affect East Coast Railway's operational synergy as also productivity of Railway's assets.

In view of the above, the demand has not been considered feasible.

(c) No request, specifically demanding that jurisdiction of a Zonal Railway be made co-terminus with the State boundaries has been received from any State Government. However, Odisha and Chhattisgarh have asked for transfer of certain sections from one Zonal Railway to another, or for the formation of certain new railway divisions which would make the Zonal Railway boundaries, headquartered in these states, by and large co-terminus with the boundaries of these States.

(d) The jurisdiction of a Zone is decided on the basis of operational/administrative requirements and not on regional considerations. Hence, these demands have not been considered feasible.

Corporatisation of railways

4776. SHRI BAISHNAB P. ARIDA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is proposed to corporatise Railways;
- (b) whether it is proposed to outsource non-transportation work;
- (c) whether it is also proposed to go in for parallel disinvestment; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) No, Sir.

(b) Outsourcing of certain services in Railways is done on a need-based manner to improve efficiency and enhance customer satisfaction. There is no decision to outsource non-transportation work.

- (c) No, Sir.
- (d) Does not arise.

Plying EMU train

4777. SHRIMATI KUSUM RAI: Will the Minister of RAILWAYS be pleased to state: